

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3760
ANSWERED ON:22.08.2005
PAYMENT OF MINIMUM WAGES
Muqueem Shri Mohammed

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware that the Brick Kiln owners are not paying the wages fixed by the Government to the workers employed by them in various districts of Uttar Pradesh; and

(b) if so, the steps being taken by the Government to ensure payment of prescribed minimum wages to the labourers employed in Brick Kilns and to bring them under labour laws?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI K. CHANDRASEKHAR RAO)

(a) & (b): The State Government of Uttar Pradesh is the appropriate Government for ensuring protection including payment of Minimum Wages to workers engaged in brick kiln under the Minimum Wages Act, 1948. As per information received from the State Government, the employment in Brick Kiln is a scheduled employment under the Minimum Wages Act, 1948, and the workers engaged in this work are getting wages as agreed between the Employers` and Workers` Unions, which is more than the minimum wages fixed by the State Government.